

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**Before**

**THE HON'BLE MR. JUSTICE A.K. JAYASANKARAN NAMBIAR**

**&**

**THE HON'BLE MR. JUSTICE SHAJI P. CHALY**

**SATURDAY, THE 11<sup>th</sup> DAY OF APRIL, 2020/22<sup>nd</sup> CHAITHRA, 1942**

**W.P.(CrI.) NO.450 OF 2019**

**PETITIONER:**

Smt.Sital, Aged 35 years,  
W/o.Dattatray Khade (detenue),  
Balvady Road, Khanapur, Sangli, Maharashtra – 415 307.  
Now residing at R/o. Bldg.No.RP 4/148,  
Opp. To Sevamandir Higher Secondary School, Ramanatturkara,  
Calicut – 673 633.

By Adv. Sri. P.A. Augustine

**RESPONDENTS:**

1. Union of India, Represented by Secretary to Govt. of India,  
Ministry of Finance, Department of Revenue, New Delhi – 1.
2. Joint Secretary, Govt. of India,  
Department of Revenue, Ministry of Finance, 6<sup>th</sup> Floor, 'B' Wing,  
Janpath Bhavan, Janpath, New Delhi – 110 001.
3. The Superintendent,  
Central Prison, Thiruvananthapuram.
4. Senior Intelligence Officer  
Directorate of Revenue Intelligence, Cochin Zonal Unit,  
Palarivattom, Cochin – 682 025.

By Sri. Manu.S, SC, Directorate of Revenue Intelligence

This Writ Petition (Criminal) coming up for orders on 11.04.2020, and upon hearing Sri. P.A. Augustine, the learned counsel for the petitioner as also Sri. Manu.S, the learned Standing Counsel for the Directorate of Revenue Intelligence, the court passed the following:

p.t.o.

**A.K. JAYASANKARAN NAMBIAR, J.**  
&  
**SHAJI P. CHALY, J.**

-----  
**W.P. (CRL.) NO. 450 OF 2019**  
-----

**Dated this the 11<sup>th</sup> day of April, 2020**

**ORDER**

**A.K. Jayasankaran Nambiar, J.**

When the matter was called, we heard Sri.P.A. Augustine, the learned counsel for the petitioner as also Sri. Manu.S., the learned Standing Counsel for the Directorate of Revenue Intelligence. The learned Standing Counsel for the Directorate of Revenue Intelligence opposes the prayer for early release of the detinue stating that the State Advisory Board had already opined that the preventive detention can be for a period of one year, and on the basis of that opinion, the detention has been confirmed for a period of one year, which will expire only by 25.5.2020. It is also stated that the similar prayer for release of detinue during the pandemic period has already been rejected in the case of other detenués also taking note of the health arrangement that have been put in place by the detaining authority at the place of detention of the petitioner.

Taking note of the aforesaid submission, we deem it appropriate to adjourn this matter for further consideration on 28.4.2020.

**A.K.JAYASANKARAN NAMBIAR, JUDGE**

**SHAJI P. CHALY, JUDGE**